

Irregularities in Small Industrial Service Institute, New Delhi

1419. SHRI SUNDER SINGH BHANDARI: Will the Minister of INDUSTRY be pleased to refer to reply to Unstarred Question 967 given in the Rajya Sabha on the 7th August, 1980 and to state:

(a) the specific irregularities regarding misuse of official position by Small Industrial Service Institute, New Delhi which have been brought to the notice of Government recently and the outcome of the enquiry made by Government into those irregularities; and

(b) what action have been taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) The matter presumably relates to Regional Testing Centre and not Small Industries Service Institute, New Delhi. Unstarred Question 967, put up by Shri S. W. Dhabe and Dr. Bhai Mahavir in the 115th Session of the Rajya Sabha, was regarding complaints against Director, Regional Testing Centre, SISI, New Delhi. Concluding para of the answer given by the MS(I) on 7-8-80 "very recently, a few specific irregularities have been pointed out which are being examined" was identified as an Assurance. The irregularities brought to the notice of Government were as follows:—

(i) Preferring wrong T.A. Claims.

(ii) Making of excessive telephone calls.

(iii) Improper maintenance of Log Book.

(b) The matter is under examination.

Irregularities committed by Director Regional Testing Centre

1420. SHRI SUNDER SINGH BHANDARI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Director of Audit, CWM, has brought to the notice of the Government a number of irregularities in T.A. claims and use of telephone, etc., against the Director, Regional Testing Centre, Small Industrial Service Institute, Ministry of Industry, New Delhi;

(b) if so, the nature of irregularities that have been brought to the notice of Government;

(c) whether any enquiry has been held in the matter; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) Following irregularities have been brought to notice in the Audit Report:

(i) Preferring wrong T.A. Claims.

(ii) Making of Excessive telephone calls.

(iii) Improper maintenance of the Log Book.

(c) and (d) The matter is under examination.

Opening of Small Scale Industries

1421. PROF. RAMLAL PARIKH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have liberalised the facilities for opening small scale industries for promoting employment and rapid development of backward areas;

(b) if so, the details thereof including facilities for credit and supply of raw materials; and

(c) whether any periodic review of implementation of these schemes is made with a view to determining the extent to which such schemes have served their purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) to (c) Various facilities for promotion of small scale industries in backward areas have been liberalised along the following lines—

(i) The Public sector banks have been advised to devote special attention to the task of increasing the flow of bank credit to the backward areas. The banks have also been advised that the composite loans to artisans and village and cottage industries upto Rs. 25,000/- with a repayment period of seven to ten years as also term loans for not less than three years duration, should be provided at a concessional interest rate of 10.25 per cent. per annum in industrially backward districts. The Industrial Development Bank of India (IDBI) is also operating a special scheme of concessional refinance to the financial institutions for encouraging flow of credit assistance to small scale industries in the backward areas.

(ii) Central subsidy upto 15 per cent of fixed investment is given for new industries and for substantial expansion of existing industries.

(iii) Transport subsidy upto 50 per cent on transport costs of the raw materials and finished products is being given in specified hilly areas.

(iv) Units located in rural and backward areas are entitled to certain concessions in computation on income tax.

(v) Concessional rate is levied on services rendered by Small Industries Service Institute (SISI) and Regional Testing Centres (RTC) under the Small Industries Development Organisation (SIDO).

(vi) The rates of interest included in the hire purchase instalment for the machinery advanced by the National Small Industries Corporation (NSIC) are lower than those charged from the units in other areas.

(vii) More liberal terms are allowed for import of raw materials and components for small industries.

The National Committee on Development of Backward Areas set up by the Planning Commission is expected to evaluate and make recommendations with respect to the facilities for promotion of industries in backward areas. Furthermore, as mentioned in the Industrial Policy Statement of July, 1980, the various incentives being provided to industries, from time to time, are being continually evaluated.

Unemployed and under-employed Persons ..

1422. **SHRI SURENDRA MOHAN:** Will the Minister of LABOUR be pleased to state:

(a) the figures of unemployed and underemployed in different States for the year 1977, 1978 and 1979 (collected through National Sample Surveys); and

(b) the figures of persons provided employment during these years?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) The latest Sample Survey on employment and unemployment conducted by the National Sample Survey Organisation is the 32nd round relating to the period July 1977—June 1978. The State-wise estimates of unemployment and underemployment based on the provisional results of this survey are given in Annexure-I.

(b) Comprehensive information on the number of persons provided employment during 1977, 1978 and 1979 is not available. A statement showing the number of persons placed in employment by the Employment Exchanges in different States/Union Territories during the year 1977, 1978 and 1979 is given in Annexure-II.